

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COURT NO. II**

Excise Appeal No.51394 of 2018

[Arising out of Order-in-Appeal No.102(CRM)/CE/JDR/2017-18 dated 23.02.2018 passed by the Commissioner, Central Goods & Service Tax, Jodhpur]

M/s.Alankar Minerals

Village-Munwas,P.O. Kailashpuri,
Udaipur (Rajasthan).

Appellant

VERSUS

**Commissioner of Central Excise, Central Goods
& Service Tax,**

142-B, Hiran Magri, Sector-11,
Near Shahi Bagh,
Udaipur (Rajasthan).

Respondent

APPEARANCE:

None for the appellant

Shri Yashveer Singh, Authorised Representative for the respondent.

CORAM: HON'BLE SHRI ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO.51055/2021

DATE OF HEARING/DECISION:02.03.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent – Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated 11.01.2020. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

[Order dictated & pronounced in open court]

(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

